

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:223
ANSWERED ON:26.08.2013
HIGH SECURITY REGISTRATION PLATES
Pakkirappa Shri S.;Rana Shri Jagdish Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has made installation of High Security Registration Plates (HSRP) mandatory in all categories of new as well as in-use motor vehicles;
- (b) if so, the details thereof;
- (c) whether these HSRPs have been launched in all the States/UTs of the country;
- (d) if so, the names of the States/UTs where the said HSRPs have been launched; and
- (e) the extent to which these plates are likely to be helpful in tracking down the vehicles, anti- social elements and control of the flow of traffic?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI OSCAR FERNANDES)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 223 FOR ANSWER ON 26TH AUGUST, 2013 ASKED BY SHRI S. PAKKIRAPPA AND SHRI JAGDISH SINGH RANA REGARDING HIGH SECURITY REGISTRATION PLATES

(a) & (b) Rule 50 of Central Motor Vehicles Rules, 1989 (CMVRs) mandates fitment of High Security Registration Plates (HSRP) on all motor vehicles.

(c) & (d) According to sub-Section (6) of Section 41 of Motor Vehicles Act, 1988, registration mark is to be assigned by vehicles by registering authorities of States/Union Territories; the form & manner in which the registration mark is to be displayed is to be prescribed by the Central Government. The Central Government has notified the standards and specifications of HSRP, the testing agencies that are to test the plates based on the prescribed specifications and issue type approval certificate to vendors and the date of implementation. Implementation of the scheme, in accordance with the provisions of CMVRs, is the responsibility of the State Governments/Union Territory Administrations. As per the information available with the Ministry, the scheme of HSRP is in various stages of processing/ implementation in the States/Union Territories of Assam, A&N islands, Bihar, Chandigarh, Chhatisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Lakshadweep, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Tripura and Uttarakhand. The issue of implementation of scheme of HSRP came up before the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 510 of 2005 with Petition for Special Leave for Appeal No. 24497, 13485, 13630- 13631 of 2011 and 1894-1897 of 2012 and Writ Petition (Civil) No. 162 of 2010. In the judgement dated 7th February, 2012 in the aforesaid cases, the Hon'ble Supreme Court inter alia gave certain direction to the various state authorities mandating all states to fully implement the scheme of fixation of HSRP in their entire states, positively by 30th April, 2012, in relation to new vehicles and 15th June, 2012 for old vehicles.

(e) Since HSRP is to be installed in a secured manner to a vehicle, the vehicle moving with such registration plate can be uniquely identified from a distance through visual sight. The penalty record of the vehicle can thus be updated and verified based on HSRP, helping in tracking anti social elements driving such vehicles and penalising vehicles found to be contravening various provisions of the Motor Vehicles Act. The vendor of HSRP can be tracked with the help of permanent identification number laser branded into the reflective sheeting of the registration plate and the permanent consecutive identification number (PCIN) preceded by two alphabets representing the name of the vendor or the manufacturer or the supplier, as the case may be. Para (xiii) of the Motor Vehicles (New High Security Registration Plates) Order, 2001 requires maintenance of proper record of the registration plates issued by the manufacturer or the vendor, authorised by the State Government, on daily basis and also tallying them periodically. These provisions would prevent manufacture or supply of counterfeit registration plates and help in tracking the supplier in case an HSRP is found to be installed in stolen vehicles. Further, the HSRP contains certain security features like third registration mark in the form of self destructive type chromium based hologram sticker and retro-reflective film, alpha-numeric laser numbering, embossing of registration numbers on the plates, use of non-removable/non-reusable snap lock to fit the rear registration plate etc. which would prevent removal of HSRP from a vehicle for displaying on a stolen vehicle make it tamper proof.

